

GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
(DEPARTMENT OF JUSTICE)

**RAJYA SABHA**  
**UNSTARRED QUESTION No-744**  
ANSWERED ON- 08/02/2024

**e-SEVA KENDRAS IN COURTS**

744. SHRI LAHAR SINGH SIROYA:

Will the Minister of *Law and Justice* be pleased to state:

- (a) the salient features of e-Seva Kendras in courts;
- (b) the details of the achievements made thereunder in the country, so far;
- (c) the details of the facilities being provided through these Kendras in the country;
- (d) the details of such e-Seva Kendras set up in Karnataka so far; and
- (e) the details of the funds sanctioned, allocated and utilised for setting up of e-Seva Kendras in the State of Karnataka so far including the target set in this regard?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE**

**(SHRI ARJUN RAM MEGHWAL)**

(a) to (c): Under eCourts Mission Mode Project Phase II, eSewa Kendras have been established in High Courts and District Courts across the country. These centers are located in the court complexes and have been established to bridge the digital divide and extend assistance to lawyers and litigants. These Kendras aim to serve as a one-stop centre offering free of cost information on court cases/orders/judgments, facilitation of court related matters, and e-filing services, particularly benefiting those who may lack access to technology or reside in remote areas.

A total of 880 eSewa Kendras have been established nationwide as on 31.12.2023, underscoring the positive impact of this initiative in providing valuable services to legal practitioners and litigants. High Court wise details of eSewa Kendras set up in District Courts across the country under the project is placed at Annexure-I.

The following services are provided at eSewa Kendras for the litigants and lawyers:

- Handling inquiries about case status, next date of hearing and other details.
- Facilitate online applications for certified copies.
- Facilitate e-Filing of petitions right from the scanning of hard copy petitions, appending eSignatures, uploading them onto CIS and generation of filing number.
- To assist in online purchase of e-Stamp papers/ePayments.
- To help in applying and obtaining Aadhaar based digital signature.
- Publicise and assist in downloading the Mobile App of eCourts for Android and IOS.
- Facilitate in the booking of eMulakat appointments for meeting relatives in jail.
- Handling queries about Judges on leave.
- Guide people on how to avail free legal services from the District Legal Service Authority, High Court Legal Service Committee and Supreme Court Legal Service Committee.
- Facilitate disposal of traffic challan in virtual Courts as also online compounding of traffic challans and other petty offences.
- Explaining the method of arranging and holding a video conference court hearing.
- Provide soft copies of judicial orders/judgments via email, WhatsApp or any other available mode.

The eSewa Kendras thus facilitates virtual hearings, scanning services, and access to eCourts facilities, thereby enhancing overall efficiency and contributing to time saving, eliminating extensive travel, and reducing costs.

(d) & (e): Under eCourts Mission Mode Project Phase II, Rs.21,36,000/- was released by Government of India to High Court of Karnataka for setting up 4 eSewa Kendras in Karnataka (3 in Karnataka High Court & its benches and 1 in District Court of Karnataka) which are functional. However, under Phase III of eCourts Mission Mode Project, provision of 234 eSewa Kendras at a budgetary outlay of Rs. 20.54 crore have been made for Karnataka.

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**Annexure-I**

Statement referred to in reply of Rajya Sabha Unstarred Question No. 744 for 08/02/2024 regarding e-Seva Kendras in Courts. The High Court wise detail of eSewa Kendras set up under the project across the country is as under:

<b>Sr.No.</b>	<b>High Court</b>	<b>Functioning eSewa Kendras in District Courts</b>
1	Allahabad	74
2	Andhra Pradesh	0
3	Bombay	43
4	Calcutta	7
5	Chhattisgarh	23
6	Delhi	13
7	Gauhati - Arunachal Pradesh	24
8	Gauhati - Assam	78
9	Gauhati - Mizoram	8
10	Gauhati - Nagaland	11
11	Gujarat	1
12	Himachal Pradesh	11
13	Jammu and Kashmir	9
14	Jharkhand	24
15	Karnataka	24
16	Kerala	162
17	Madhya Pradesh	28
18	Madras	21
19	Manipur	15
20	Meghalaya	14
21	Orissa	109
22	Patna	37
23	Punjab and Haryana	108
24	Rajasthan	1
25	Sikkim	9
26	Telangana	0
27	Tripura	16
28	Uttarakhand	10
	<b>Total</b>	<b>880</b>